

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 245
(To be answered on the 25th February 2016)**

GUIDELINES FOR AIRLINES

245. **SHRI C.S. PUTTA RAJU**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the details of the guidelines prescribed for regulating national air services;
- (b) whether public/private airlines follow these guidelines while operating on various air routes;
- (c) if so, the details thereof, route-wise and State/UT-wise including Karnataka; and
- (d) if not, the action taken by the Government against the airline companies found violating these guidelines?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

(a): Government has laid down Route Dispersal Guidelines (RDG) with a view to achieve better connectivity of air transport services of different regions of the country.

The guideline specifies that the operator will deploy on routes in Category II at least 10% of the capacity he deploys on routes in category I and of the capacity thus required to be deployed on Category II routes, at least 10% would be deployed on services or segments thereof operated exclusively within the North-Eastern region, Jammu & Kashmir, Andaman & Nicobar and Lakshadweep. The operator will deploy on routes in Category III, at least 50% of the capacity he deploys on routes in Category-I.

(b): Yes, Sir.

(c) & (d): Compliance to the guidelines is required to be demonstrated in terms of Capacity deployed which are reckoned in Available Seat Kilometres (ASKM). As per the guidelines, scheduled domestic airlines are not required to submit route-wise and State/UT-wise compliance to this office. The airlines are compliant to the RDG issued by Government.
